

15.03 hrs.

COMPULSORY MILITARY TRAINING FOR STUDENTS BILL, 1986*

[English]

SHRI H. N. NANJE GOWDA (Hassan): I beg to move for leave to introduce a Bill to make military training compulsory for all able-bodied students.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to make military training compulsory for all able-bodied students."

The motion was adopted.

SHRI H. N. NANJE GOWDA : I introduce the Bill.

CONSTRUCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL, 1986*

[English]

SHRI INDRAJIT GUPTA (Basirhat) : I beg to move for leave to introduce a Bill to provide for the regulation of employment of construction workers, their conditions of service and for matters connected therewith.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the regulation of employment of construction workers, their conditions of service and for matters connected therewith."

The motion was adopted.

SHRI INDRAJIT GUPTA : I introduce the Bill.

*Published in the Gazette of India, extraordinary Part II, Section 2, dated 21.11.86.

15.04 hrs.

CONSTITUTION (AMENDMENT) BILL, 1986*

(Amendment of Article 111)

[English]

SHRI K. RAMAMURTHY (Krishnagiri) : Mr. Chairman, Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI K. RAMAMURTHY : I introduce the Bill.

TRAVANCORE CHRISTIAN SUCCESSION VALIDATION BILL, 1986*

[English]

PROF. P. J. KURIEN (Idukki) : I beg to move for leave to introduce a Bill to validate the Travancore Christian Succession Act, 1916.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to validate the Travancore Christian Succession Act, 1916."

The motion was adopted.

PROF. P. J. KURIEN : I introduce the Bill.

*Published in the Gazette of India extraordinary, Pt. II, Sec. 2, dated 21.11.86